

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C) No(s). 15553/2015

(Arising out of impugned final judgment and order dated 13/03/2015 in RP No. 4518/2012 passed by the National Consumers Disputes Reddressal Commission, New Delhi)

RAJ MITTAL Petitioner(s)

VERSUS

M/S. BAJAJ ALLIANZ
LIFE INSURANCE CO. LTD. AND ANR. Respondent(s)

Date : 29/05/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE UDAY UMESH LALIT
(VACATION BENCH)

For Petitioner(s)

Mr. Mohit Kumar Shah, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The special leave petition is dismissed.

(Nidhi Ahuja)
COURT MASTER

(Suman Jain)
COURT MASTER

Signature Not Verified

Digitally signed by
Suman Wadhwa
Date: 2015.05.29
16:08:56 IST
Reason: